

"ITEM NO.31

COURT NO.7 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
2770/2017

(Arising out of impugned final judgment and order dated 12/05/2016
in CRLA No. 146/1984 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

MAHAVIR SINGH

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 17/02/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Abhishek Chaudhary, Adv.
Mr. Shantanu Krishna, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

The learned counsel for the petitioner-State shall ascertain
the period already undergone by the respondent.

(Jayant Kumar Arora)

Court Master (Renu Diwan)

Assistant Registrar